

**Vishwa Hindu Sangthan**

2176. SHRI BISHAMBHAR  
NATH PANDE;  
SHRI GHAN SHYAM  
SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a Society under the name "Vishwa Hindu Sangthan" has been functioning in India since 1978-79;

(b) if so, who are its office bearers at the Central State levels;

(c) what are its sources of income;

(d) whether the institution is registered under the Societies Registration Act XXI of 1860;

(e) whether it is a fact that 'Vishwa Hindu Sangthan' is sponsored by the citizens of any other country in the world; and

(f) if so, how much contribution it has received from foreign sources so far and for what purpose?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) to (f) The Government have information about an organisation titled as "Vishwa Hindu Sangthan" said to have been functioning in India since 1978-79.

**Special Assistants to Union Ministers**

2177. SHRI SATCHIDA-  
NANDA:  
SHRIMATI MARGARET  
ALVA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the post of Special Assistants to Union Ministers has since been abolished;

(b) whether it is also a fact that a large number of Union Ministers continue to have a Special Assistants in spite of these instructions,

(c) if so, what are the names of the Ministers, who continue to have the special Assistants; and

(d) what steps have been taken to implement Government orders in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) The post of Special Assistant has been redesignated as Private Secretary.

(b) and (c) The Department of Personnel and Administrative Reforms has no such information.

(d) Does not arise.

**Lokayukta and Uplokayukta Bill**

2178. SHRI SATCHIDA-  
NANDA:  
SHRIMATI MARGARET  
ALVA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) by when, Government propose to introduce Lokpal and Lokayukta Bill in Parliament;

(b) whether this Bill will cover the State Governments as well;

(c) the names of States which have already appointed Lokayuktas and Uplokayuktas;

(d) whether this Institution is functioning successfully in those States; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) and (b) The question of introducing fresh legislation in this regard in the Parliament is still receiving Government's attention.

(c) As per information available, the States of Bihar, Madhya Pradesh, Maharashtra, Rajasthan and Uttar Pradesh have appointed Lokayuktas. The Governments of Maharashtra and Rajasthan have appointed Uplokayuktas also.